THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-1/254

Dated Shillong, the 12th February 2021

It is hereby notified to all concerned that the cases fixed on Monday 15th February 2021 before the **SINGLE BENCH** of **Hon'ble Mr**. **Justice Ranjit V**. **More** of **COURT No. 2** stands adjourned and shall be listed in due course.

By Order,

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-1/254-A Dated Shillong, the 12th February 2021 Copy for information to: -

- The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 8. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- 9. The President/ Secretary, High Court Bar Association, Shillong.
- 10. All Court Masters concerned for information.
- 11 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.
- 13. Office File.

JOINT REGISTRAR (LISTING

12/2/21